

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:2029
ANSWERED ON:22.11.2010
SPECIAL COURTS FOR CASES OF ATROCITIES
Gandhi Shri Feroze Varun;Sainuji Shri Kowase Marotrao

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the names of States where special courts have been constituted so far for fast hearing of cases registered under SC/ST (Prevention of Atrocities) Act, 1989;
- (b) the names of States where special courts have not been constituted so far under the said Act, alongwith the reasons therefor;
- (c) whether the Union Government has requested the State Governments to set up special courts for OBCs also where such courts have not been set up so far;
- (d) if so, the response of the State Governments thereto; and
- (e) the time by which the said courts are likely to be set up, State-wise?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON)

(a) & (b): The State Governments and Union Territory Administrations of Andhra Pradesh, Assam, Bihar, Chhattisgarh, Goa, Gujarat, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Orissa, Punjab, Rajasthan, Sikkim, Tamil Nadu, Tripura, Uttarakhand, Uttar Pradesh, West Bengal, Andaman & Nicobar Islands, Chandigarh, Dadra & Nagar Haveli, Daman & Diu, Delhi, Lakshadweep, Puducherry have designated District Session Courts as Special Courts under the Act. Besides, 170 exclusive Special Courts have also been set up by the State Governments of Andhra Pradesh (23) Bihar (11), Chhattisgarh (06), Gujarat (19), Karnataka (7), Madhya Pradesh (43), Rajasthan (17), Tamil Nadu (04) and Uttar Pradesh (40).

The State Governments of Arunachal Pradesh, Mizoram and Nagaland, have not designated District Session Courts as Special Courts under the Act. In these States cases of offences of atrocities registered under PoA Act have been negligible.

(c): No, Sir

(d) & (e): Does not arise.